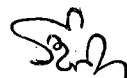


**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Order Sheet

D.A. No.102/89

Date	Office Notes	Orders of Tribunal
21.2.89	Shri Girijavallabhan- counsel for applicant. Shri Ramanadhan- counsel for respondents.	<p style="text-align: center;"><u>SPM</u></p> <p>Heard learned counsel for the applicant. The learned counsel has drawn my attention to para 6 of the impugned order at Exbt.A.1 which lays down a deadline ^{the deadline} of 20th February, 1989 for the willingness of the applicants to the reversion order. This date has been according to the learned counsel extended to 23.2.1989. There is an ^{hence} was the element of urgency and even though this case relates to a Division Bench matter, in view of the urgency I direct that status quo as of today be maintained till 28th February, 1989. I also direct that this case may be listed before the Division Bench on that date for admission and necessary directions. A copy of this order may be served on the respondents by special messenger today and another copy delivered to the learned counsel for the applicant by hand.</p> <p style="text-align: right;"> <u>21.2.1989</u></p> <p style="text-align: center;"><u>SPM & GSN</u></p>
28.2.89	M. Girijavallabhan for applicant CS Ramanathan for SCGSC	<p>The learned counsel for the respondents have filed reply to the application and has produced at Annexure R-1 copy of letter dated 21st February, '89 indicating that the applicants who were proposed to be reverted being surplus have since been transferred to INS Dronacharya w.e.f. 1.3.1989 in equivalent</p>

Date	Office Notes	Orders of Tribunal
	<p>order communicated on 3.3.89. @ 2/3</p>	<p>- 2 -</p> <p>grade. A copy of this order has been handed over to the learned counsel for the applicant. That order further ^{counsels} clarifies para 4 to 6 of the impugned order dated 9.2.89. In view of the above, we find that the applicants have ^{relief} already been given the redress which they were claiming in the Original Application before us. Accordingly, we reject the ^{having} Original Application as become infructuous.</p> <p>Singh <i>[Signature]</i> <u>28.2.89</u> <i>[Signature]</i> 28.2.89</p>